

IN THE INCOME TAX APPELLATE TRIBUNAL  
PANAJI BENCH, PANAJI – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No. 410/PAN/2018

निर्धारण वर्ष / Assessment Year : 2014-15

Maria Alice Dsouza, Aquamarina, Bungalow-D, Grande Venelim, Colva, Goa – 403708 PAN : ADIPD0094Q	Vs.	ITO, Ward-2, Margao
Appellant		Respondent

Assessee by Shri Shrinivas Nayak  
Revenue by Shri Surendra Dhaka

Date of hearing 25-09-2020  
Date of pronouncement 25-09-2020

आदेश / ORDER

This appeal by the assessee arises out of the order dated 28-08-2018 passed by the CIT(A)-2, Panaji in relation to the assessment year 2014-15.

2. Before us, the assessee has filed a letter dated 04-09-2020, seeking withdrawal of the appeal. The relevant contents of such withdrawal letter reads as under :

*“We have opted for the Direct Tax Vivad se Vishwas Scheme, 2020 and our application has been duly accepted by the department. We enclose the copy of the Form-3 received by us.*

*Considering the above, we would like to withdraw the appeal filed by us before the Tribunal. The copy of the appeal filed memo is enclosed.*

*Kindly pass the necessary order for withdrawal of our above appeal and oblige.”*

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of the assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the open Court on 25<sup>th</sup> September, 2020.

Sd/-  
**(S.S. VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 25<sup>th</sup> September, 2020  
*Satish*

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Panaji
4. The Pr.CIT, Panaji
5. The DR, ITAT, Panaji;
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	25-09-2020	Sr.PS
2.	Draft placed before author	25-09-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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